State. But ultimately the power to appoint is with the Chancellor. We have no legal authority. Of course, the Education Commission will consider it.

Sapru Committee Report

+ *186. { Shri R. Barua: Shri R. S. Pandey:

Will the Minister of Education be pleased to state:

 (a) whether Government have under consideration any plan to introduce uniform pattern of education throughout the country;

(b) whether the University Grants Commission have made certain suggestions to Government with regard to the publication of uniform textbooks throughout the country; and

(c) if so, the present position in the matter?

The Minister of Education (Shri M. C. Chagla): (a) There is no plan as such, but efforts have been made to introduce uniform pattern of education as indicated in the answer to Starred Question No. 74 given in the Lok Sabha on the 18th August, 1965.

The entire question is, however, at present under the consideration of the Education Commission set up by the Ministry of Education.

- (b) No, Sir.
- (c) Does not arise.

Shri R. Barua: May I know whether the UGC has issued any model course on the subjects to be taught in the universities and has adopted any measures for improving the standard of teaching and research? If so, on what subjects are these model courses being issued?

Shri M. C. Chagla: Yes, Sir; the UGC appointed reviewing committees and they have prepared model courses in the following subjects; biochemistry, chemistry, mathematics, botany and English. Reports on social work and library science are being printed. Reports on other disciplines are expected to be published during the current year.

Shri R. Barua: May I know whether it is not necessary that students, before entering a university, should have a certain standard of knowledge in English and they should have the prescribed knowledge in the core subjects?

Shri M. C. Chagla: So long as English is the medium of instruction in the universities, it is necessary that the students should have sufficient knowledge of English to follow the lectures. Therefore, in most States, what is being done is to give the students intensive teaching in English either in the last year of the higher secondary school or in the preuniversity course, which you find in some of the southern States.

भी प्रकाशवीर झास्त्रीः विश्वविद्यलय स्तर तक की शिक्षा केन्द्रीय स कार के हाथ में हो अयवा विश्वविद्यलय स्तर तक की शिक्षा में एक समःन पाठ्यक्रम लाने के लिए केन्द्रीय सरकार इस दशा में कुछ प्रयाप रुरे इस विषय में क्या प्रत्नीग सरकारों से कुछ सुझाव मांगे गये थे. यदि हां, तो किन-किन प्रान्तीय सरकारों के सुझाव उसके अनुकूल प्राप्त हुए हैं और िस-किस प्रत्नीय सरकार ने इस से अस6मति प्रान्ट की है?

Shri M. C. Chagla: As my hon. friend knows, we had the Sapru Committee's report. They had suggested that higher education should be made The only State which concurrent. has agreed to it so far is Punjab. The other States have either not answered or those which have answered have refused. I am sure Parliament will be behind me if I introduce a Bill to amend the Constitution, but my hon. friend knows that under the Constitution, we must have the majority of the States to agree to it. Except Punjab, no other State has so far agreed.

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Dr. Sarojini Mahishi: May I know what difficulties government are experiencing in introducing uniformity in the courses at the high school level, college level and technical education level? May I know what proposals government have got to bring about this uniformity?

Shri M. C. Chagla: Various commissions have made proposals about the duration of school education, higher secondary education, about age in the universities, etc. Some States are carrying out these proposals. Others have taken different views. To the extent it is possible, we are bringing about uniformity.

Dr. L. M. Singhvi: In view of the hon, Minister's agreement with the recommendation of the Sapru Committee for making higher education a concurrent subject, would the Minister make a political effort on all-India basis through his party to secure the concurrence of the Chief Ministers to this highly desirable report?

Shri M. C. Chagla: I have been making efforts. Every time I go to the States. I tell the Chief Minister or Education Minister that it is in national interest that higher education should be concurrent. But I am afraid my powers of advocacy are not strong enough and I have not yet succeeded, except in the case of Punjab.

Shri S. M. Banerjee: Is the hon. Minister aware that in UP not even the three-year degree course, which has been implemented in all the States, has been implemented and if so, will the Centre issue any directive to UP to accept this uniform policy?

Shri M. C. Chagla: I am sorry that UP and one or two other States, including the Bombay University in my own State have not accepted the three-year degree course. Bombay has not done it for academic reasons. U.P. has not done it for financial reasons. They agree about the advisability of doing it, but they say they have not got the money to convert the present system of intermediate colleges and two years in the university, as it costs a lot of money.

Shri Krishna Pal Singh: In view of the fact that higher education is a very important subject and there are difficulties in the way of its progress, would the hon. Minister consider amending the Constitution transferring higher education to the Centre?

Shri M. C. Chagla: I have answered it. Amending the Constitution in Parliament is not enough. Constitution requires that a majority of the States should agree to it.

Procedure of Enquiry Against Persons in Political Authority

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*107.	Shri Yashpal Singh:
	Shri Vidya Charan Shukla:
	Shri R. S. Pandey:
	Shri Prakash Vir Shastri:
	Shri Jagdev Singh
	Siddhanti:
	Shri Harish Chandra
	Mathur:
	Shri Ram Harkh Yadav:
	Shrimati Ramdulari Sinha:
	Shri Solanki:
	Shri P. K. Deo:
	Shri Narasimha Reddy:
	Shri Surendra Pal Singh:

Will the Minister of Home Affairs be pleased to state:

(a) whether the machinery to go into the corruption charges against persons in political authority has been evolved; and

(b) if so, the details thereof?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) and (b). A statement is laid on the Table of the House.

STATEMENT

Attention of the Honourable Members is invited to the reply given to the Starred Question No. 1196 on the 5th May, 1965, which was as under:

> "Government's approach to the problem was explained by the Home Minister in the course of his reply during the discussion of the Demands for